

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1457**

**TO BE ANSWERED ON THE 25TH JULY, 2017/ SHRAVANA 3, 1939 (SAKA)
SECURITY CLEARANCE FOR CONTROL OF AIRWAVES**

1457. DR. P. VENUGOPAL:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) Whether there is no clear cut security policy for companies and individuals regarding control of airwaves;**
- (b) If so, the details thereof;**
- (c) Whether in many cases the denial of security clearances have been overruled; and**
- (d) If so, details thereof?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) & (b): The Ministry of Home Affairs has clear cut policy guidelines for assessment of proposals for national security clearance.

(c) & (d): In the last two year, Hon'ble Courts have overruled denial of security clearance in respect of five companies for their participation in auction / renewal of airwaves for FM radio, as per available records.
